

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4258

ANSWERED ON:22.03.2013

LNG TERMINAL

Deo Shri Kalikesh Narayan Singh;Shetkar Shri Suresh Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government proposes to set up a few Liquefied Natural Gas (LNG) Terminals in the country including at Gangavaram Port, Visakhapatnam, Andhra Pradesh;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether any difficulty is being faced in setting up of LNG Terminal at Gangavaram Port;
- (d) if so, the details thereof along with the details of the environment impact assessment conducted for the purpose; and
- (e) the other steps being taken by the Government to resolve the differences between various stakeholders regarding the setting up of the said LNG Terminal?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

- (a) & (b) No Madam. However, various Public and Private Companies have planned to set up Regasified Liquefied Natural Gas (RLNG) terminals in the country, inter alia, by IOCL at Ennore, by HPCL in Gujarat, by ONGC at Mangalore, by GAIL Gas Ltd. at Kakinada, by Petronet LNG Limited (PLL) in Andhra Pradesh.
- (c) & (d) PLL is in the process of obtaining required regulatory approval from the State Government for Gangavaram. PLL has carried out the Environment Impact Assessment (EIA) Study and Public Hearing held in this regard. In the EIA, no adverse impact has been envisaged on the environment.
- (e) The Ministry of Petroleum & Natural Gas has notified the "Petroleum & Natural Gas Regulatory Board (Eligibility Conditions for Registration of Liquefied Natural Gas Terminal) Rules, 2012" on October 30, 2012 to encourage setting up of LNG Terminals with equitable access and commercial transparency for higher availability of imported Liquefied Natural Gas (LNG) in the country.